

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 283/(MAH)/2017  
CA No.

CORAM:

Present:

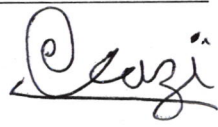

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017

NAME OF THE PARTIES: O. C. L. India Ltd.  
V/s.  
Goradia Special Steels Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
35	ADVAIT M. SETHNA a/w PARVAZ F. CAZI	FOR RESPONDENTS - DEBTOR	
	Adv. Kunal Kumbhat a/w Adv. Prabhal Jain	for Petitioner	

ORDER

TCP No. 283/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Respondent are present.

On the application for withdrawal on Company Petition filed by the  
Petitioner's Counsel, the same Company Petition is hereby **dismissed** as withdrawn  
looking at the settlement arrived between the parties.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)